

CENTRAL INFORMATION COMMISSION

Room No. 308, B-Wing, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066

File No. CIC/LS/A/2009/000333

Appellant : Shri Prakash
Public Authority : RPFC, Ludhiana
(through Shri D.P. Gupta, RPFC-II)
Date of Hearing : 30.6.2009
Date of Decision : 30.6.2009

Facts

By his letter of 1.9.2008, the appellant had sought information on 05 paras in respect of Shri Laxman Das, an employee of M/s Ludhiana Wool Syndicate. The CPIO had refused to disclose the information in terms of section 8 (1) (e) of the RTI Act vide his letter dated 25.9.2008. On appeal, the Appellate Authority had ordered disclosure of information vide letter dated 31.10.2008. Resultantly, the requisite information has since been provided to the appellant vide letter dated 7.11.2008 of the Asstt. PF Commissioner.

2. The matter was heard on 30.6.2009. The appellant is not present. The public authority is represented by the officer named above. It is the submission of Shri Gupta that the requisite information has since been provided and, therefore, the appeal should be dismissed.

DECISION

3. In view of the above, the appeal is dismissed.

Sd/-
(M.L. Sharma)
Central Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges, prescribed under the Act, to the CPIO of this Commission.

(K.L. Das)
Assistant Registrar

Addresses of parties :-

1. Shri D.P. Gupta,
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Employees Provident Fund Org.
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Bhavishya Nidhi Bhavan,
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2. Shri Prakash
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